

further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI KUSUMA KRISHNA MURTHY: I introduce the Bill.
(Interruptions)**

MR. DEPUTY-SPEAKER: No; nothing will go on record. Now Mr. Harish Rawat.
(Interruptions)**

MR. DEPUTY-SPEAKER: There is a limit. For one hour in the morning, we had taken up this case. Again you are taking it up. One minute wasted means a loss of Rs. 4800. It is poor man's money. I will not allow it.

FOREST (CONSERVATION) AMENDMENT BILL††
(Amendment of section 2, etc.)

SHRI HARISH RAWAT (Almora): I beg to move for leave to introduce a Bill to amend the Forest (Conservation) Act, 1980.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Forest (Conservation) Act, 1980."

The motion was adopted.

SHRI HARISH RAWAT: I introduce the Bill.

15.35 hrs.

FREE LEGAL SERVICES BILL—
Contd.

MR. DEPUTY-SPEAKER: We now take up further consideration of the

following motion moved by Shri Eduardo Faleiro on 5 March, 1982, namely:

* "That the Bill to provide free legal services to indigent persons in certain cases, be taken into consideration."

Mr. Giridhari Lal Vyas.
(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Vyas is on his legs I am not allowing anybody else.

श्री गिरधारी लाल व्यास : (भील-वाड़ा) : उपाध्यक्ष महोदय, यह जो फ्री लीगल सर्विसिज बिल प्रस्तुत किया गया है. इसका मैं समर्थन करता हूँ।

इसका मुख्य उद्देश्य यह है कि स्टेट गवर्न-मेंट्स और मेट्रोल गवर्नमेंट दोनों ऐसे लोगों को फ्री लीगल एड दें जो कि गरीब हैं और गरीबों को सतह में न लेते हैं। उन लोगों को ऐसी हालत नहीं है कि वे अपना मुद्दा लड़ सकें। इसलिए मैं आपसे प्रार्थना कर रहा था कि यह बिल बहुत आवश्यक है इसके बिना गरीब लोगों को किसी प्रकार का सहायता नहीं मिल सकता। कांस्टिट्यूशन के आर्टिकल 339 ए (1) में भी इस प्रकार का प्रावधान के आर्टिकल 339 ए (1) में भी इस किया गया है कि: —

"Article 39A of the Constitution directs the State to secure that the operation of the legal system promotes justice on the basis of equal opportunity and in particular directs it to provide free legal aid by suitable legislation or schemes or in any other way to ensure that the opportunities to secure justice are not denied to any citizen by reason of economic or other disabilities."

**Not recorded.

††Published in Gazette of India Extraordinary Part II, Section 2, dated 19-3-82.